

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

CP NO.108/2002 IN  
OA NO.154/1999

29TH DEC, 2003

Ms.Gohad for Shri S.P.Saxena, counsel  
for applicant. Shri V.S.Masurkar, counsel  
for respondents.

Heard the learned counsel for the  
applicant and the respondents.

This Court has allowed the OA on  
2-11-2001 directing the respondents to give  
appropriate seniority to the applicant in the  
circle seniority as well as in All India  
eligibility list on the basis of the date of  
regular appointment and to convene a review DPC  
to consider the applicant for promotion to the  
post of Assistant Engineer from the date his  
juniors were promoted and also ordered that if he  
is found fit for promotion, the monetary benefits  
shall be payable to the applicant from one year  
prior to the filing of the OA. The respondents  
had filed Writ Petition. The said Writ Petition  
is also disposed of <sup>by</sup> Hon.High Court on 4-7-2003.  
It was the contention of the respondents that  
they are willing to file a Special Leave Petition  
against the order of Hon.High Court. No such SLP  
seems to have been filed till date though the  
High Court has dismissed the Writ Petition on  
4/7/2003. The respondents are directed to comply  
with the order of this Tribunal within four weeks

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failing which respondent no.2 should appear in person before this Court for taking contempt proceedings against them.

List the case for orders on CP on 29/1/2004.

A copy of the order be given to the parties.

(S.G.DESHMUKH)  
MEMBER(J)

(A.K.AGARWAL)  
VICE CHAIRMAN

abp

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11